

**आयकर अपीलिय अधिकरण, सुरत न्यायपीठ, सुरत**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**SURAT BENCH, SURAT**

**BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER**  
**AND SHRI O.P.MEENA, ACCOUNTANT MEMBER**

**आ.अ.सं./I.T.A.No.2415/AHD/2015**

**निर्धारण वर्ष / Assessment Year : 2009-10**

Shri Valsad Sahakar Khand Udyog M. Ltd., N.H.No.8, Parnera Pardi, Valsad.	<b>Vs</b>	The Assistant Commissioner of Income Tax, Valsad.
<b>[PAN: AAAAV 0543 Q]</b>		
<b>अपीलार्थी Appellant</b>		<b>प्रत्यर्थी/Respondent</b>

निर्धारिती की ओर से /Assessee by:	None.
राजस्व की ओर से /Revenue by:	Shri Prasoon Kabra - Sr.DR

सुनवाई की तारीख/ Date of hearing:	16.05.2019
उद्घोषणा की तारीख/Pronouncement on:	16.05.2019

**आदेश /ORDER**

**PER BHAVNESH SAINI, JM:**

1. This appeal by the assessee has been directed against the order of Learned Commissioner of Income Tax (Appeals)[ld.CIT(A)]-Valsad dated 05.06.2015 for assessment year 2009-10.

2. The assessee has been notified the date of hearing through registered post, however none appeared on behalf of the assessee. It therefore appears assessee is no more interested in prosecuting the appeal. Therefore, appeal of the assessee is liable to be dismissed unadmitted. We relied upon the order of ITAT Delhi Bench in the case

of CIT Vs. Multiplan India Ltd., 38 ITD 320 (Delhi), we accordingly, dismiss the appeal of the assessee for want of prosecution.

3. In the result, appeal of the assessee is dismissed.
4. The order pronounced in the open court 16-05-2019.

**Sd/-**  
**(O.P.MEENA)**

**Sd/-**  
**(BHAVNESH SAINI)**

(लेखासदस्यकेसमक्ष /ACCOUNTANT MEMBER) (न्यायिकसदस्यतथा/JUDICIAL MEMBER)

सुरत/ **Surat**, दिनांक **Dated: 16<sup>th</sup> May , 2019** / S.Gangadhara Rao, Sr.PS

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

**By order**

/ / **TRUE COPY** / /

**Assistant Registrar, Surat**